

THE FIRST SCHEDULE

(See Section 1)

Areas to which the Act will not apply in the first instance

I - The district of Almora and Garhwal.

II - In the district of Naini Tal -

(a) the Naini Tal sub-division;

(b) the following villages of the Tarai and Bhabar Government estates :

<i>Pargana Bazpur</i>	
Bajawala.	Gulzarpur.
Bannakhera.	Hazarin.
Bannakhera Sani.	Haripura.
Banskhera.	Harsan.
Banskheri.	khamari.
Baraihni.	Maindaya Hattoo.
Bhainsia.	Rajpura no. 1.
Bhajwanagla.	Ratanpuri.
Bhikampur.	Somalpuri.
Bijai Rampura.	Sheopuri.
Chanakpur.	Thapakuagala
Gularia Gobra.	Kalabandwari

	Faridpur
<i>Pargana Godarpur</i>	
Alakhdei.	Madnapur.
Andkhera.	Mahloi Jungle.
Beria.	Mukandpur.
Bari Rain.	Nandpur.
Buxaura.	Piapalia.
Khanpur Pachcham.	Kopa.
Khanpur.	Jafarpur.
Kulha.	Gadarpuri.
<i>North of Kashipur</i>	
Kamdebpur.	Kandala.
Beria.	Birpur lachi
Lalitpur.	Birpur Tara.
Karailpuri.	Rajpur.
Thari.	Pipalsana
<i>In Khushalpur Circle</i>	
Khusnalpur.	Lampur Lach.
Lampur Moti.	Shahbazpur.

(c) the Bhabar viilages in the Tarai and Bhabar sub-division which are settled with zamindars.